

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (DB) No. 953 of 2013

Rajan Singh, son of Darshan Singh, permanent resident of Batala (Murgi Muhalla),
PO and PS Batala, Gurdaspur, District-Punjab and at present residing at Baliapur,
PO and PS Baliapur, District- Dhanbad Appellant

Versus

The State of Jharkhand

... .. Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : Mr. Satyajit Bakshi, Advocate
For the State : Mr. Shekhar Sinha, PP

Order No. 08/Dated: 25th March, 2021

IA No. 365 of 2021 has been filed by the State stating that the appellant, namely, Rajan Singh who was convicted and sentenced to RI for ten years and a fine of Rs. 20,000/- under section 376 (2) (g) of the Indian Penal Code with a default stipulation of SI for one year and RI for one year and a fine of Rs. 1,000/- under section 342/34 of the Indian Penal Code with a default stipulation of SI for three months has been released from custody.

Mr. Shekhar Sinha, the learned Public Prosecutor states that the appellant who was lastly at Loknayak Jaiprakash Narayan, Central Jail, Hazaribagh on completing his sentence, with remission, was released on 22.12.2018.

Mr. Satyajit Bakshi, the learned counsel who appears for the appellant affirms that the appellant was released from custody after serving the sentence, with remission. The learned counsel for the appellant however states that he has no instruction to press this criminal appeal on merits.

Accordingly, Cr. Appeal (DB) No. 953 of 2013 is dismissed as not pressed.

IA No. 365 of 2021 stands disposed of.

Sd/-

(Shree Chandrashekhar, J.)

Sd/-

(Ratnaker Bhengra, J.)